

Criminal cases/Complaints pending against M.Ps /MLAs**PUNJAB & U.T.CHANDIGARH****AS ON 31.01.2026**

Sr.No.	District Name	Previous Balance as on 01.01.2026	Institution	Disposal	Closing Balance as on 31.01.2026
1	Amritsar	10	0	0	10
2	Barnala	0	0	0	0
3	Bathinda	3	0	0	3
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	0	0	0	0
6	Fazilka	1	0	0	1
7	Ferozepur	1	0	0	1
8	Gurdaspur	1	0	0	1
9	Hoshiarpur	0	0	0	0
10	Jalandhar	8	0	2	6
11	Kapurthala	1	0	0	1
12	Ludhiana	11	0	0	11
13	Mansa	1	0	0	1
14	Moga	0	0	0	0
15	Pathankot	3	0	1	2
16	Patiala	5	0	0	5
17	Rupnagar	4	0	0	4
18	SAS Nagar	11	0	0	11
19	Sangrur	4	0	0	4
20	SBS Nagar	0	0	0	0
21	Sri Muktsar Sahib	2	0	0	2
22	Tarn Taran	2	0	0	2
	TOTAL	70	0	3	67

U.T.Chandigarh	9	0	0	9
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Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE &	
11	Bathinda	MS. SURINDER PAL KAUR, AD&SJ, BATHINDA.	-	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	7/7-A ACT	PC	-	17/04/23	NA	NA	CHARGE NOT FRAMED	FURTHER ORDER FROM HON'BLE HIGH COURT RECEIVED BACK. BE AWAITED TILL 19.02.2026	YES (ORDER PASSED BY HON'BLE HIGH COURT IN CWP NO.16384-2024 IN WHICH THE OPERATION OF THE IMPUGNED PROSECUTION SANCTION DATED 02.08.2023 ANNEXURE P2 IS ORDERED TO BE STAYED)	34	0	34	APPROXIMATELY THREE YEAR (AFTER VACATION OF STAY)	ALL THE CONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.
12	Bathinda	SH. INDERJEET SINGH, JMIC, BATHINDA.	-	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDER SINGH	CHI/495/2020	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	NO FURTHER ORDERS OF THE HON'BLE HIGH COURT RECEIVED. SINCE THE PROCEEDINGS OF THE PRESENT CASE HAVE BEEN STAYED BY THE HON'BLE HIGH COURT, SO PRESENCE OF ACCUSED/APPEARING ACCUSED IS EXEMPTED TILL THE FINAL DECISION OF MATTER/CASE PENDING BEFORE THE HON'BLE HIGH COURT. NOW TO COME UP ON 25.03.2026 FOR AWAITING FURTHER ORDERS OF THE HON'BLE HIGH COURT.	YES (ORDER PASSED IN CRM-M-16839-2024 AS PER WHICH THE CASE IS STAYED TILL STAY ORDERS PASSED IN CWP-PIL-29-2021 & CWP-PIL-112-2023 REMAINS OPERATIONAL)	24	0	24	APPROXIMATELY ONE YEAR AFTER VACATION OF STAY	-do-	
13	Bathinda	SH. INDERJEET SINGH, JMIC, BATHINDA.	KANGNA RANOUT	-	SITTING	MAHINDER KAUR VS KANGNA RANOUT	COMI/01/2021	PBBT030050512020	48/23.06.2020	THERMAL, BATHINDA	188/269/270 IPC	-	30.07.2021	NA	NA	-	<p>AFFIDAVIT OF ACCUSED IN COMPLIANCE OF ORDER DATED 15.01.2026 IS PLACED ON FILE. CWS SURJIT SINGH AND JASVEER SINGH ARE PRESENT AND EXAMINED IN CHIEF. THEIR CROSS-EXAMINATION IS DEFERRED ON THE REQUEST OF LEARNED COUNSEL FOR THE ACCUSED. THEY ARE BOUND DOWN FOR 10.02.2026 FOR CONCLUDING THEIR CROSS-EXAMINATION. AT THE REQUEST OF LEARNED DEFENCE COUNSEL, COPIES OF EXAMINATION IN CHIEF OF AFORESAID CWS SUPPLIED TO THEM. LEARNED COUNSEL FOR THE COMPLAINANT GIVEN UP CW RAINDER SINGH AND ALSO TENDERED INTO EVIDENCE JAMABANDIS AS EX.CY AND EX.CZ, VIDE SEPARATE STATEMENT. REPLY TO THE APPLICATION DATED 15.01.2026 (SEEKING DIRECTION TO THE ACCUSED TO SURRENDER HER PASSPORT BEFORE THE COURT FILED BY COMPLAINANT), FILED BY ACCUSED. COPY SUPPLIED. LEARNED COUNSEL FOR THE COMPLAINANT WANTS TO FILE REJOINER TO THE SAME. LET, SAME BE FILED ON THE DATE FIXED I.E. 10.02.2026. REMAINING EVIDENCE OF COMPLAINANT, IF ANY, BE ALSO PRODUCED ON THAT DATE</p>	-	-	-	APPROXIMATELY ONE YEAR	-do-		

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14	Faridkot	Sh. Krishan Kant Jain, Ld. Additional Sessions Judge, Faridkot	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	24.11.2023	04.02.2026 for prosecution Evidence	Nil	47	41	6	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
15	Faridkot	-Do-	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109,153,295A,323,324,341,427,504,34,120 B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	NIL	Nil	11.03.2026 for awaiting order from Hon'ble High Court (Matter stayed by Hon'ble High Court as per order passed in CRM M 47941-2024 with CRM 32683-2024 In CRM M 51561-2019)	Yes	218	Nil	218	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
	Fatehgarh Sahib																NIL						
16	Fazilka	Sh. Ajit Pal Singh, AD&SJ Fazilka	-	Sukhpal Singh Khaira	Sitting.	State v/s Sukhpal Singh Khaira etc.	NDPS/32/2024	PBFZC00005062024	35 dated 05.03.2015	Sadar Jalalabad.	21,24,25,27,28,29,30/61/85 NDPS ACT, 25,54,59 Arms Act, 66 Information Technology Act, Enhanced offence U/s 27-A, 27-B NDPS Act, 201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Personal appearance of accused Sukhpal Khaira is exempted on the basis of reason mentioned in the application and accused Gurpreet Singh @ Gopi is on bail. Further orders from Hon'ble Supreme Court of India not received (SLP (Cr.) No. 2100/2024). Now matter stands adjourned to 13.04.2026 for awaiting further order of Hon'ble Supreme Court of India and in the alternative for arguments on the question of charge.	Yes	50	-	-	1 year.	Case is pending for awaiting further order of Hon'ble Supreme Court of India in SLP (Cr. No. 2100/2024 and in the alternative for arguments on the question of charge for 13.04.2026 as the personal appearance of accused Sukhpal Khaira is exempted on the basis of reason mentioned in the application and Accused Gurpreet Singh @ Gopi is on bail. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court
17	Ferozepur	Ms. Lakhvinder Kaur, Addl. Distt. & Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	313 CrPc for 09.02.2026	No	48+4=52	52 (43 examined + 9 given up)	--	15.02.2026	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party
18	Gurdaspur	Sh. Ravipal Singh, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA10036942021	138 dated 08.09.2019	CITY BATALA	186,353,451,177,147,505,506,189 IPC	3 years	09.09.2021	NA	NA	NA	Defence evidence for 07.02.2026	NO	35	25	10	One month (Approximately)	The case has been making progress at proper pace
	Hoshiarpur																NIL						

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19	JALANDHAR	SH. RAJEEV K.BERI, ASJ, JALANDHAR	-	BHARAT BHUSHAN ALAS ASHU	FORMER	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA VS BHARAT BHUSHAN SHARMA ALIAS ASHU	COMA-24/2024	PBJL0101378 22024	-	DIRECTOR OF ENFORCEMENT, GOVT. OF INDIA	COMPLAIN T U/S 44 & 45 OF THE PREVENTI ON OF THE MONEY LAUNDERI NG ACT 2002	7 YEARS	-	-	26-09-2024	NOT YET FRAMED	ARGUMENTS AND 25.02.2026	NOT STAYED	64	0	64	5 YEARS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
20	JALANDHAR	SH. PARMINDER SINGH RAI, ADDITIONAL DISTRICT & SESSIONS JUDGE JALANDHAR		SH. RAMAN ARORA	SITTING	STATE OF PUNJAB VS SUKHDEV VASHIST & OTHERS	PC/6/2025	PBJL01-011117-2025	14.05.2025/23	PS VIGILANCE BUREAU	U/S 7/7A OF PC ACT, 61(2) 238,308(2) BNS	7 YEARS	14.07.2025	14.07.2025	-	CHARGES NOT FRAMED YET	FOR CHARGE AND 18.02.2026	NA	90	0	90	1 YEAR	-do-
	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2715/2021	PBJL0301552 22021	56 DATED 13.03.2020	PS- RAMA MANDI	150/138(1)B THE ELECTRICI TY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICIT Y ACT (06 MONTH TO 05 YEARS IMPRISONM ENT, 336 IPC (03 MONTH IMPRISONM ENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	20.01.2026 DISPOSED OF	DISPOSED OF	9	0	9	DISPOS ED OF	-
	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2716/2021	PBJL0301553 12021	57 DATED 13.03.2020	DIV NO. 8, JAL.	138-B, 150 THE ELECTRICI TY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICIT Y ACT (06 MONTH TO 05 YEARS IMPRISONM ENT, 336 IPC (03 MONTH IMPRISONM ENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	06.01.2026 DISPOSED OF	DISPOSED OF	8	0	8	DISPOS ED OF	-

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21	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1) SIMARNJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL030126052021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	15.09.2021(SUPPLEMENATARY CHALLAN OF SIMARJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENATARY CHALLAN OF SIMRANJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	10.02.2026 AWAITING ORDER FROM HIGHER COURT	NOT STAYED	7	0	7	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
22	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL030160872018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506- IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509- SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	07.02.2026 CONSIDERATION	NOT STAYED	5	5	0	SIX MONTHS	-do-
23	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1.SHEETAL ANGURAL(FORMER) 2. MOHINDER BHAGAT (SITTING)	FORMER AND SITTING	STATE VS RAVI MAHINDRU AND OTHERS	CHI/1899/2018	PBJL030329722018	213 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143/149/186/505 IPC	143- IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186- IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505.149- IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH	22.11.2018	22.11.2018		20.11.2024	03.02.2026 DEFENCE EVIDENCE	NOT STAYED	7	5	2	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
24	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL030016042023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	31.01.2023	31.01.2023		16.05.2025	03.02.2026 DEFENCE EVIDENCE	NOT STAYED	15	12	3	SIX MONTHS	-do-
25	Kapurthala	Ms. Vineeta Luthra , CJM, Kapurthala	-	Rana Gurjit Singh	Sitting	Manju Rana Vs Rana Gurjit Singh	COMI/12/2022	PBKP03005222022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Preliminary Evidence, 02.03.2026	NIL	----	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party

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26	Ludhiana	SH. HARVINDER SINGH, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	07.06.2017	N/A	N/A	Further order from Hon'ble High Court not received. So, now the case is adjourned to 06.03.2026 for awaiting further order of Hon'ble High Court.	Yes as per order dated 20.09.2017 in LPA/1809/2017 by Hon'ble High Court.	22	1	21	Around one Year	Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz- II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that, there are now total 11 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. Now, Out of these 11 cases 6 cases are stayed by Hon'ble High Court as reported by concerned courts. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.
27	Ludhiana	MS. AMANDEEP KAUR, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLAPUR I	307,427,148,149,506,188,336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	10.01.2025	NA	N/A	Case adjourned for 04.02.2026 for proceecution evidence.	Not stayed	32	0	32	Around one year	-do-
28	Ludhiana	MS. RADHIKA PURI, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354 a,506,120B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	02.03.2026 for awaiting order from Hon'ble High Court.	Stayed as per order Hon'ble High court order in CRM-14273-2025 in CRM-M-50284-2023 Simranjeet Singh Bains Vs SOP	24	0	24	Two and Half Year.	-do-
29	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO AMRINDER SINGH VS COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	01/12/2016	NOT FRAMED	Awaiting order from Hon'ble High Court for 07.03.2026	Yes As per order of Hon'ble High Court in CRM-M-15016-2019(O&M), CRM-M-15062-2019(O&M) and CRM-M-14983-2019(O&M) the final order has been stayed.	4	4 (Prelimry Evidence)	4	3 months	-do-

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30	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	325/06.09.2020	DIVISION NO.8	188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEM ENT ACT	THREE YEARS	13.09.2021	29.08.2023	N/A	N/A	Consideration on application for 21.02.2026	Not stayed	7	5	2	3 months	-do-
31	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	Rvneet Singh Bittu	BHARAT BHUSHAN ASHU SANJAY TALWAR	FORMER	STATE VS RAVNEET SINGH BITTU	CHI/1014/2025	PBLD03-010263-2025	14/28.02.2024	DIV. NO. 1	353,186.34 IPC	TWO YEARS	07.03.2025	Charge not framed	N/A	N/A	Awaiting order for 10.02.2026	Not stayed	10	10	0	3 months	-do-
32	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016	PBLD03-000474-2016	N/A	JODHAN	500, 502, 120-B IPC	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	Awaiting Order from Hon'ble High Court for 07.03.2026	YES vide order dated 11.08.2023 in CRM-M39744/2023 of Hon'ble High Court, the trial court is directed to give a date beyond the date fixed by this court.	8	6	2	1 year	-do-
33	Ludhiana	MS. DAZY BANGARH, CJSD cum CJM, LDH	N/A	KULDEEP SINGH VAID	FORMER	STATE VS KULDEEP SINGH VAID	CHA/414/2023	PBLD03-051864-2023	59/2023	DIV NO. 5	61-1-14 OF EXCISE ACT	IMPRISONMENT FOR 3 YEARS OR WITH FINE	26.07.2023	26.07.2023	NIL	N/A	21.02.2026 for awaiting File	NO	9	0	9	1 Year	-do-
34	Ludhiana	Sh. Gaurav Gupta, JMJC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	128/16.05.2021	DIVISION NO.6	294,188,269, 160 IPC AND 51B OF DISASTER MANAGEM ENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders from Hon'ble High Court for 03.04.2026	YES Hon'ble High Court has stayed the cases registered during Covid-19 period of offence u/s 188,269,270 IPC	10	N/A	N/A	1 year	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
35	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	207/21.10.2015	DIVISION NO.7	353,186,332, 188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders from Hon'ble High Court for 04.02.2026	Proceedings stayed vide order dated 08.05.2023 in CRM-M-23232-2023 passed by the Hon'ble Punjab and Haryana High Court vide which trial court ordered to adjourned the case case beyond the date fixed before the Hon'ble High Court.	16	0	16	ABOUT 1 YEAR AND 6 MONTHS	-do-
36	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	RAJINDERPAL KAUR	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120 B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	N/A	PROSECUTION EVIDENCE FOR 04.02.2026	Not stayed	21	5	16	2 years	-do-
37	Mansa	Sh. Rajinder Singh Nagpal, Additional Chief Judicial Magistrate, Mansa		Nazar Singh Manshahia (Former MLA) vs Bhagwant Singh Mann MP now MLA	Sitting	Nazar Singh Vs Bhagwant Mann MP	COMI/177/2019	PBMNO-3001785-2019	NIL	City I Mansa	500,501,502 IPC	2 Years	NIL	NIL	30/07/19	Not Framed Yet	For the reasons mention in the applications, personal appearance of accused Bhagwant Mann is exempted for today only. Compromise not effected. At this stage, LD. Counsel for accused Bhagwant Mann moved an application for exemption of the applicant from appearing physically and allowing the applicant to appear through VC for consideration and issuance of notice of accusation in the present case and also on subsequent date. Copy supplied. Reply there to be filed on 16.02.2026	NIL	6	nil	6	nil	
Moga													NIL										
38	Pathankot	Ms. Ekta Uppal, Additional District and Sessions Judge, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujanpur, District Pathankot.	Former	State Vs Joginder Pal & Ors.	Challan presented on 06.06.2024 and transferred to court of Sessions on 22-08-2025	PBPO01-003823-2025	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957, 379, 353, 332, 186, 34 of IPC	1) U/S- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to five years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S- 379 IPC imprisonment for 3 years or fine or both. 3) U/S -353 IPC imprisonment for two years, or fine, or both. 4) U/S - 332 IPC imprisonment for 3 years, or fine, or both. 5) U/Sec- 186 IPC imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S- 34 IPC	06-06-2024	02.07.2024 (Charge Reframed on 11-12-2025)	----	11.12.2025	For Prosecution Evidence after Reframing of Charge on 09.02.2026	No	17	2	15	----	For Prosecution Evidence

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE &
39	Pathankot	Sh. Aasdeep Singh, CJD-cum-JMIC, Pathankot	Sh. Joginder Pal son of Sh. Paras Ram, R/o Bani Lodhi, District Pathankot.	Former	State vs. Sukhbir Singh and others	CHI/373/2025	PBP0030029232025	95 DATED 01.12.2024	Taragarh	126(2), 285, 190 BNS, LATER ON ADDED 191(2) BNS,	U/s 126(2) :- simple imprisonment 1 month and fine 5000/- U/s 285 :- fine 5000/- U/s 191 :- 2 years	15.07.2025	--	--	09.12.2025	No PW is present. Now the case is adjourned to 19.03.2026 for the prosecution evidence.	No	12	0	12	---	Prosecution Evidence
	Pathankot	Ms. Babita, C.J(JD)-cum JMIC Pathankot	--	Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P)	Sitting	State Vs Ashok Kumar & another	CHI/585/2021	PBPO03-001909-2021	121/ 05-06-2020	Division No. 2 Pathankot	U/s 188, 269, 270 IPC	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	20-05-2021	-----	-----	Charge not framed yet		Decided on 03.01.2026					
40	PATIALA	Sh. Harjeet Singh, ADJ, Patiala	-	Madan Lal Jalalpur	Former	State Vs Harjeet Kaur Sarpanch	PC/9/2022	PBPT01-008703-2022	12/2022	P.S. VIGILANCE BUREAU	7 PC ACT	7 years	18.07.2025	---	---	---	11.2.2026 HEARING/TALBI	---	---	---	---	every effort will be made to complete the trial as soon as possible	During the month of January, 2026, Non-bailable warrants issued to accused Jasvir Chand as well as notice issued to accused Dinesh Kumar Bansal received back unexecuted. Let fresh non-bailable warrants issued to accused Jasvir Chand be again issued for 02.02.2026. Fresh notice to accused Dinesh Kumar Bansal be again issued for the date fixed. Arguments on application for discharge of accused Lakhvir Singh not addressed. Counsel for accused is directed to argue on the said application positively on the date fixed.
41	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDRA VS SIMRANJEET SINGH BAINS	COMI-134/2018	PBPT03012725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	7 years	---	---	01/08/18	---	defence evidence and consideration for 04.02.2026	---	23	23	none	every effort will be made to complete the trial as soon as possible	During the month of January, 2026, An application for exemption from personal appearance of accused has been filed. Heard. In view of the application, personal appearance of accused is exempted for today only. Remaining arguments partly addressed. No DW is present. Now case stands adjourned to 04.02.2026 for remaining arguments and for defence evidence, if any, subject to last opportunity.
42	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT030168962022	---	Sadar Patiala	177 MV Act 1954, 133 Representation of People Act and 283,188 I.P.C	7 years	04.11.2022	---	04/11/22	04.11.2023	Prosecution evidence for 09.02.2026	---	8	5	none	every effort will be made to complete the trial as soon as possible	During the month of January, 2026, Reply to an application u/s 311 Cr.P.C for summoning PW-1 ASI Satnam Singh, PW-3 ASI Hardeep Singh and PW-4 Jasleen Kaur for further cross-examination not filed. Now to come up on 09.02.2026 for filing reply to said application.

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	No. in CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE &
43	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harmeet Singh	Sitting	State Vs. Harmeet Singh	COMI/90/2023	PBPT030042352023	16/10.02.2022	Julkan	193,199,125-A IPC Representation of People Act	7 years	---	---	20.04.2023	--	For awaiting order of Hon'ble High Court for 07.02.2026	Yes, vide order dt. 02.09.2024 in CRM-M-42686-2024	16	5	13	every effort will be made to complete the trial as soon as possible	During the month of January, 2026, As per report of Ahimad, no further orders received from the Hon'ble High Court. As per CIS, case is fixed for 20.01.2026 before the Hon'ble High Court. Now to come up on 07.02.2026 for awaiting further order from Hon'ble High Court.
44	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Dr. Balbir Singh	Sitting	Sweta Jindal vs Dr. Balbir Singh	COMI/264/2025	PBPT030093762025	---	Tripuri Patiala	114,115(2)56,61,7475(1)-(i) & (ii), 76, 78, 79, 351(1), 351(2), 351(3), 351(4), 356(1), 356(2), 3(5) of BNS	---	---	---	30.09.205	---	Appearance of Accused for 13.02.2026	---	5	---	---	every effort will be made to complete the trial as soon as possible	During the month of January, 2026, Original file has been summoned by Ld. Appellate Court. Now to come up on 13.02.2026 for awaiting original file.
45	Rupnanagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 26-02-2026	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.
46	Rupnanagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,325,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 26-02-2026	No	0	0	0	N/A	-do-
47	Rupnanagar	Sh. Ashish Thatai ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO030005212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,120-B,465,467,468,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 07.02.2026	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
48	Rupnanagar	SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA100000962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Awaiting original file 13-02-2026	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
49	SAS Nagar	Sh. Dinesh Kumar Wadhwa, CBI-1 Punjab, at Mohali Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & Ors.	COMA/08/2017	PBSA01004679-2017	ECIR/JLZO/2013 DT.25.03.2013	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002 FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 13.02.2026	No	68	67	01 Prosecution	1.5 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	No. in	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE &
50	SAS Nagar	Sh Dinesh Kumar Wadhwa, CBI-1 Punjab, at Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024		PBSA010002072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/W SEC AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Framed	Not filing reply to application on 13.02.2026	No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
51	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023		PBSA01003797-2023	06 dated 2023	Vigilance Beuro F S 1	13(1)(b) 13(2) P.C. Act	Life Impriersonment	05.05.2023	05.05.2023	05.08.2022	Charges Framed	Not Charge Consideration 10.03.2026	and NIL	35	0	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
52	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022		PBSA01000200-2022	ECIR/02/STF/2021	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Prosecution evidence fixed 27.02.2026	NIL	39	7	32	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
53	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022		PBSA01011762-2022	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Further order 21.02.2026	NIL	25	0	25	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
54	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Vijay Singla	Former	State of Punjab vs Pardeep Kumar	PC/24/2022		PBSA01007420-2022	65/24.05.2022	Vigilance Bureau	U/s 7, 7A PC Act	7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Framed	Not Charge Consideration 11.02.2026	and NIL	19	0	19	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
55	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022		PBSA01007860-2022	07 dated 06.06.2022	Vigilance Beuro F S 1	7, 7A, 13(1)(A)(2) P.C. Act 120BIPC & 409,420,465,467,468,471 Added Later)	Life Impriersonment	06.08.2022	06.08.2022	06.06.2022	Charges Framed	Not Written Statement and reply 10.03.2026	and NIL	89	0	89	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
56	SAS Nagar	Sh Hardip Singh, ADJ, Mohali		SADHU SINGH DHARAMSOT	FORMER	ED SADHU SINGH DHARAMSOT	COMA/2/2024		PBSA01-001985-2024	ECIR/JLZO/11/2022	ED	Prevention of Money Laundering Act U/s 44, 45, 3, 4 PMLA	UPTO 7 YEARS WITH FINE	13.03.2024	-	11.11.2014	18.03.2025	Prosecution evidence 10.03.2026	-	13	-	13	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE
57	SAS Nagar	Sh. Hardip Singh, ADJ, Mohali		SADHU SINGH DHARAMSOT	FORMER	ED SADHU SINGH DHARAMSOT	COMA/3/2024	PBSA01-002013-2024	ECIR/JLZO/12/2023	ED	Prevention of Money Laundering Act U/s 44, 45, 3, 4 PMLA	UPTO YEARS WITH FINE	7/14.03.2024	-	11.11.2014	28.10.2025	Prosecution evidence 10.03.2026	-	28	-	28	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
58	SAS Nagar	Sh. Hardip Singh, ADJ, Mohali		Bikram Singh Majithia	FORMER	State Bikram Singh Majithia	PC/31/2025	PBSA01-008140-2025	22/25.06.2025	Vigilance Bureau	13(1)(b), 13(2) P.C. Act	UPTO YEARS WITH FINE	10/22.08.2025	22.08.2025	----	Charges Framed	Not Charge Consideration and 07.02.2026	-	273	-	273	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
59	SAS Nagar	Sh. Harsimranjit Singh, ADJ, Mohali		Bikram Singh Majithia	FORMER	State Bikram Singh Majithia	REMP	PBSA01-002672-2022		State Crime	25, 27A, 29 NDPS Act						Challan not presented till date	-	-	-	-	-	Challan not presented same be also awaited for 27.02.2026
60	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG010002702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 09.02.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	
61	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG010023802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Argument on 27.03.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	
62	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG010000482004	132 of 18.05.2004	Dhuri	143, 302, 149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 02.04.2026	stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
63	Sangrur	Sh. Jagmilap Singh Khushdil, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/40/2023	PBSG030069002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	None has appeared on behalf of the complainant despite calling the case several times since morning. Let notice to complainant be issued for 12.02.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
SBS Nagar																							
64	Sri Muksar Sahib	Court of Sh. Mohinde Partap Singh Libra, JMJC, Malout	Sukhbeer Singh Badal	----	Former	State of Punjab Vs Sukhbeer Singh Badal Ex. Deputy Chief Minister	UCR/119/2025	PBSMB1-004248-2025	232/08.10.2018	Lambi	353/356, 171-F, 143/147/506/379/149/188 IPC,	3 Years	05.12.2025	NA	NA	NA	Appearance 07-02-2026	NO	0	0	0	One Month	As per information received from the Judicial Officer, the case is expected to be disposed off within one month.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT SESSIONS JUDGE &
65	Sri Muktsar Sahib	Court of Sh. Mohinde Partap Singh Libra, JMIC, Malout	Sukhbeer Singh Badal	----	Former	State of Punjab Vs Sukhbeer Singh Badal Ex. Deputy Chief Minister	UCR/120/2025	PBSMB1-004249-2025	220/19.09.2018	Lambi	341/323/506/427/148/149/188	02 Years	05.12.2025	NA	NA	NA	Appearance 07-02-2026	NO	0	0	0	One Month	As per information received from the Judicial Officer, the case is expected to be disposed off within one month.
66	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBTT030026602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 07.02.2026	Yes	11	9	2	Six months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.
67	Tarn Taran	Sh. Jagjeet Singh, SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTTA10000282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders / 07.03.2026	Yes	10	0	10	Three months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.01.2026.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
1	SH.RAHUL GARG, ACJM	SH. SUKHBIR SINGH BADAL	0	Former	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH03000692017	0	0	U/S 500,501 IPC	0	0	0	31.01.2017	Charge not framed yet.	Case adjourned to 02.02.2026 for hearing arguments on the application filed under section 72(2) BNSS/ section 70(2) Cr.P.C by the Applicant/Accused/ Respondent.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	On perusal of the concerned file on dated 09.01.2026 arguments on the notice of accusation not addressed. Ld.Proxy counsel for the accused has requested for an adjournment, same was heard and allowed. Case was adjourned to 17.01.2026 for arguments on the notice of accusation and also on the application for recalling the order dated 17.12.2025. On dated 17.01.2026 accused Sukhbir Singh Badal came present and filed an application for surrender and grant of bail. Keeping in view the fact that accused appeared before the court on his own and moreover the allegations levelled against the accused were baillable one, therefore he was granted bail. As the accused himself surrendered in the court therefore the application filed by him for recalling the order dated 17.12.2025 has become infructuous and the same stands disposed off accordingly. Arguments on the notice of accusation not addressed. Ld.Proxy counsel for the accused has requested for an adjournment, same was heard and allowed. Case was adjourned to 02.02.2026 for arguments on the notice of accusation.
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA	Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.05.2021	CHCH030063022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Certified copy of Orders dated 15.10.2024 in CRMM No.24842, 18286 and 8807 of 2023 Hon'ble High court received and as per the matter has been adjourned Sine-die and interim order(s) in respect of the case has been continued. As such this file is ordered to be put up on 18.04.2026 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	Case not listed during this month
3	SH.RAHUL GARG, ACJM	0	SH.SANDEEP SINGH	Former	STATE VS. SANDEEP SINGH	PCH 1558/28.08.2023	CHCH030224002023	168/31.12.2022	SECTOR-26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	Charge not framed yet.	Counsel for the Complainant has telephonically informed the Naib court of the court that a transfer application has been filed in the court of Ld.District Judge, Chandigarh which is pending for 09.02.2026. In view of awaiting orders of the Ld.District Judge, case adjourned to 11.02.2026	NO	45	4	41	WITH IN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED.	

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.01.2026.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
4	SH.RAHUL GARG,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	Former	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.05.2021	CHCH030063012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	No prosecution witness was present or served for 17.01.2026 Pws were ordered to be again summoned for 24.02.2026 for recording prosecution evidence.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	<small>On perusal of the concerned case file on dated 17.01.2026 application filed on behalf of accused Rajesh Singh, Jitesh Kumar and Divyanshu Singh Arora which was allowed for trial by the Hon'ble District Judge on 17.01.2026. Pws were ordered to be summoned for 24.02.2026 for recording prosecution evidence.</small>
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET, MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.4637/2021	CHCH030062152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	Charge not framed yet.	Vide order dated 09.02.2024 in CRMM 5886 OF 2024, CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed the Case proceedings For awaiting further orders from Hon'ble High court case adjourned to 11.02.2026	No	6	5	1	APPROXIMATELY THREE MONTHS	On perusal of the concerned case file on dated 17.01.2025 no further orders received from Hon'ble High Court. Case adjourned to 11.02.2026 for awaiting further orders from Hon'ble High Court.
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant Singh Mann, MP (Now CM Punjab)	1. Sh. Harpal Singh Cheema. 2. Master Baldev Singh 3. Ms. Baljinder Kaur 4. Sh. Gurmeet Singh Hayer 5. Sh. Manjeet Singh Bilaspuria 6. Sh. Aman Arora. 7. Sh. Narinder Sher 8. Sh. Jai Singh Rodhi 9. Ms. Sarabjeet Kaur Manka	Sitting	State vs Bhagwant singh Mann	Pch 5143/06.09.21	CHCH030120992021	01 Dt. 10.1.20	Police Station Sector 3, CHD.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Charge not framed yet.	Vide order dated 29.11.2025 passed in CRMM No.14540, 15706, 22450, 24972 of 2023 proceedings are quashed qua the petitioners accused namely Bhagwant Mann, Aman Arora, Baljinder Kaur, Sarabjeet Kaur, Manjit Singh Bilaspur and Harpal Singh whose name are clear from the Memos of parties. Case adjourned to 19.02.2026 for consideration on framing of charges against remaining accused.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	<small>On perusal of the concerned case file on dated 01.02.2026 application submitted from petitioners requesting that on behalf of accused Bhagwant Singh, Aman Arora, Baljinder Kaur, Sarabjeet Kaur, Manjit Singh Bilaspur and Harpal Singh whose name are clear from the Memos of parties in CRMM No. 14540, 15706, 22450, 24972 of 2023 proceedings are quashed qua the petitioners accused namely Bhagwant Mann, Aman Arora, Baljinder Kaur, Sarabjeet Kaur, Manjit Singh Bilaspur and Harpal Singh whose name are clear from the Memos of parties. Case adjourned to 19.02.2026 for consideration on framing of charges against remaining accused.</small>

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.01.2026.

Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge
7	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2. Sh.Jarnail Singh 3. Master Baldev Singh 4. Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6. Sh.Jai Kishan Rori 7. Sh.Manjit Singh 8. Ms.Anmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.08.2022	CHCH03151642022	76/06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	18.03.2023	Case adjourned to 18.02.2026 for recording prosecution evidence.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	
8	SH.SACHIN YADAV, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2. Sh.Daljit Singh Cheema (Ex.MLA) 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6. Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Maheshinder Grewal (Ex.MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.12.2022	CHCH030282782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Charge not framed yet.	Vide order in CRMM No.43340 of 2024 Hon'ble High court has been received whereby the proceedings are quashed qua the petitioners Daljit Singh Cheema and Maheshinder Singh. In view of the said order proceedings qua accused Daljit Singh and Maheshinder Singh are quashed. Case adjourned to 13.02.2026 for framing of charges against the remaining accused.	Yes	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 03.01.2026 Exemption application from personal appearance filed on behalf of accused persons. Same were heard and allowed for that day only. Ld. Counsel for the accused requested for adjournment for submitting details of petitioners before Hon'ble High Court. Case adjourned to 17.01.2026. On dated 17.01.2026 details of petitioners before the Hon'ble High Court was not filed. Counsel for the accused was directed to furnish affidavit citing the details of the petitioner before the Hon'ble High Court, in this court on 30.01.2026. On dated 30.01.2026 Vide order in CRMM No.43340 of 2024 Hon'ble High court has been received whereby the proceedings are quashed qua the petitioners Daljit Singh Cheema and Maheshinder Singh. In view of the said order proceedings qua accused Daljit Singh and Maheshinder Singh are quashed. Case adjourned to 13.02.2026 for framing of charges against the remaining accused.
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.11.2023	CHCH030287582023	20/12.02.2023	PS39	U/S147,149, 323,332,353, 188 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Charge not framed yet.	Case adjourned to 20.02.2026 for recording prosecution evidence.	No	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 03.01.2026 accused persons namely Dr. Sunny Singh, Parminder Singh, Prabhjot Kaur, Satwant Singh, Kamaljeet Singh, Prem Kumar, Partap Singh, Harbhajan Singh, Gurwinder Singh and Narinder Pal Singh were present in the court and their attendance was marked. Arguments on serving charge sheet were heard. Charges were framed accordingly to which the accused pleaded guilty and claimed trial. Case was adjourned to 17.01.2026 for recording prosecution witness. On dated 17.01.2026 no PW's were present. Witnesses Constable Rohit and ASI Dalbir did not appeared despite service. Their presence was ordered to be secured by way of issuance of Bailable Warrant for 31.01.2026. On dated 31.01.2026 PW ASI Dalbir Singh was present but could not be examined as requested by Ld. APP for the State. He was bound down for 20.02.2026 for recording his evidence.